

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4457
ANSWERED ON:19.12.2014
PROBE AGAINST BCCI IPL
Azad Shri Kirti (JHA);Pal Shri Jagdambika

Will the Minister of FINANCE be pleased to state:

- (a) whether BCCI/IPL has allegedly violated, taxes and money laundering laws /regulations in organising sport events in the country;
- (b) if so, the details thereof;
- (c) whether Enforcement Directorate has conducted any probe against BCCI/IPL in the matter, if so, the details and outcome thereof and the action taken by the Government against the guilty; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

(a) : Yes, Sir.

(b) to (d) : In the years 2009-10 to 2014-15 (upto 06.05.2014) there are 213 cases of service tax evasion relating to BCCI/IPL involving Rs. 261.64 crores. Besides, Enforcement Directorate has issued 24 Show Cause Notices (SCNs) involving an amount of Rs. 2148.30 crore for contravention of provisions of Foreign Exchange Management Act, 1999 (FEMA) against the BCCI, Shri Lalit Modi and others. Out of these, 4 SCNs have been adjudicated and penalty of Rs. 98.35 crore imposed.